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## Assam Industrial Infrastructure Development Corporation (Amendment) Act, 2000

#### 05 of 2000

[06 May 2000]

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# Assam Industrial Infrastructure Development Corporation (Amendment) Act, 2000

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#### PREAMBLE

An Act

to amend the Assam Industrial Infrastructure Development Corporation Act, 1990.

Whereas it is expedient to amend the Assam Industrial Infrastructure Development Corporation Act, 1990 (Assam Act No. 1 of 1991), hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-first Year of the Republic of India as follows:-

### 1. Short title, extent and commencement :-

- (1) This Act may be called the Assam Industrial Infrastructure Development Corporation (Amendment) Act, 2000.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

#### 2. Amendment of section 15 :-

In the principal Act, in section 15, in clause (ii), in sub-clause (c),-

(i) in the first line, for the word "either", the words "on its own or"

shall be substituted;

(ii) in the second line, in between the words "corporate bodies" and "or", the punctuation mark and words, "Government Departments" shall be inserted.

### 3. Amendment of section 23 :-

In the principal Act, in section 23, in sub-section (3),-

- (i) in the second line, in between the words "loan" and "under", the words and sign "and/or after mobilizing resources from the market" shall be inserted;
- (ii) in the third line, for the words "fifty crores", the words "five hundred crores" shall be substituted.